

Allotment of land for hospitals

†2480. SHRI CHAUDHARY MUNAWER SALEEM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that DDA has allotted land to 50 private hospitals free of cost or at lesser rates;

(b) whether Government has put the condition for providing 25 per cent free treatment to the poor people and to what extent it is being followed and the details of the institutions and people who are asking for reports from the hospitals in this regard; and

(c) whether it is not a fact that the private hospitals have changed into five star hotels instead of service institutes, whether Government will take any action in public interest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Delhi Development Authority has allotted land to 56 private hospitals at zonal variant rate or at rates prescribed for charitable institutions. No hospital has been allotted land free of cost.

(b) The Delhi Development Authority had put the conditions of free treatment on the Demand-cum-Allotment letter/lease deed of some hospitals/societies. The monitoring of free medical treatment to poor and weaker section is looked after by the Directorate of Health Services, Government of National Capital of Delhi for which a Monitoring Committee has been constituted by it. Director of Health Services seeks reports regarding free treatment from the identified private hospitals.

(c) Yes, Directorate of Health Services, GNCTD has issued an advisory dated 05.02.2014 to all private/Government Hospitals in the National Capital Territory of Delhi in this regard.

Inclusion of cities under JNNURM

2481. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any survey has been conducted by Government for selection of more cities/ town under the JNNURM if so, the details thereof; and

†Original notice of the question was received in Hindi.